

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 02.11.2020**

**Misc. Application No. 358 of 2020  
(Delay Application)  
And  
Appeal Lodging No. 130 of 2020**

Mridula Bhandari

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Rajendra Kumar Agrawal, Advocate with Ms. Anjali Agrawal,  
Advocate for the Appellant.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Mihir Mody,  
Mr. Shehaab Roshan, Mr. Arnav Misra, Advocates i/b K. Ashar &  
Co. for the Respondent.

ORDER :

1. There is a delay in filing the appeal. We direct the respondent to file a reply to the application for condonation of delay as well as to the memo of appeal within two weeks from today. Two weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on December 8, 2020.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal

would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

02.11.2020  
PTM